

1

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

R.A. NO.312/2002  
in  
O.A. NO.361/2002

This the 13<sup>th</sup> day of January, 2003

HON'BLE SHRI JUSTICE V. S. AGGARWAL, CHAIRMAN  
HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Pradeep Kumar ... Applicant

-versus-

Directorate of Education & Ors. ... Respondents

O R D E R (BY CIRCULATION)

Hon'ble Shri V.K.Majotra, Member (A) :

Through this application, review of order dated 28.11.2002 in OA No.361/2002 has been sought. Not only that applicant has not pointed out any error apparent on record, he has made an attempt to re-argue the case and also suggested that respondents could regularise applicant in the post of Chowkidar instead of regularisation in his original post of Tabla Player on which he had continued on a part-time basis for long. This application has been made much beyond the scope and ambit of a review petition. Not only that re-arguing the case afresh is impermissible, a relief other than that claimed in the OA can also not be granted.

2. Consequently, present review application is dismissed in circulation.

V. Majotra  
( V. K. Majotra )  
Member (A)

/as/

V. Aggarwal  
( V. S. Aggarwal )  
Chairman